

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**ORIGINAL APPLICATION No.565 of 2012**

Cuttack, this the 31<sup>st</sup> day of July, 2012

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER  
AND  
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...

**ORDER**

Heard Shri P.K.Mohapatra, learned counsel for the applicant and Shri G.Singh, learned counsel appearing on behalf of Respondent No.3 and perused the materials on record. Perusal of records reveals that the applicant has retired on 28.2.2011 and despite he having made a series of representations vide Annexures-A/2, A/3 and A/4, no consideration has been given to such representations by the Respondents. According to applicant, there is no disciplinary proceedings pending against him.

In the circumstances, we find that in the first instance Respondent No.3 should deal with the pending representations as at Annexure-A/3 followed by Annexure-A/4 and issue a reasoned order regarding entitlement as well as release of pensionary benefits within a stipulated time. Accordingly, we direct Respondent No.3 to consider the pending representations of the applicant as at Annexures-A/3 and A/4 and pass a reasoned order within a period of sixty days of the date of receipt of this order under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

L

Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copy of this order be made over to the learned counsel for the parties.

*[Signature]*  
MEMBER (J)

*[Signature]*  
MEMBER (A)